Annual Accounts and Audit Report of the Central Silk Board, for the year 1982-83

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANOMA) : I beg to lay on the Table

(1) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1982-83 together with Audit Report thereon, under section 12-A of the Central Silk Board Act, 1948.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. LT-8565/84]

12.10 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

> "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Cinematograph (Amendment) Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 8th August, 1984."

CINEMATOGRAPH (AMENDMENT) BILL, 1984 AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL : Sir, I lay on the Table of the House the Cinematograph (Amendment) Bill, 1984, as passed by Rajya Sabha.

12.10 hrs.

ASSENT TO BILL

SECRETARY-GENERAL : Sir, I lay on the Table the Employees' State Insurance (Amendment) Bill, 1984, passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 24th July, 1984.

JOINT COMMITTEE ON OFFICES OF PROFIT

Eleventh Report

SHRI GULSHER AHMED (Satna) : I beg to present the Eleventh Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 13th August, 1984, will consist of :

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Consideration and passing of :

   (a) The Indian Telegraph (Amendment) Bill, 1984, as passed by Rajya Sabha.

   (b) The Delegated Legislation Provisions (Amendment) Bill, 1984, as passed by Rajya Sabha.

   (c) The Dowry Prohibition (Amendment) Bill, 1984.

   (d) The Land Acquisition (Amendment) Bill, 1984.

   (e) The Cinematograph (Amend-

[Shri H.K.L. Bhagat]

ment) Bill, 1984, as passed by Rajya Sabha.

3. Discussion on the Motion for Modification of Illegal Migrants (Determination by Tribunals) Rules, 1984.

4) Discussion at 3.00 P.M. on Tuesday, the 14th August, 1984 on Reports of Commissioner for Scheduled Castes and Scheduled Tribes.

SHRI M.M. LAWRENCE (Idukki): About the cement scandal...(*Interruptions*)

MR. SPEAKER : We have got to do certain things. If I am convinced that this can be discussed, I will do it. Otherwise not. I have got some information. You have raised some more points and I will again ask for facts.

श्री मनी राम बागड़ी : अध्यक्ष महोदय, दिल्ली के बारे में...।

अध्यक्ष महोदय : मैंने कह दिया है। आप कालिंग अटेंशन दे दीजिए, मैं देख लूंगा।

(व्यवधान)

SHRI RAJESH PILOT (Bharatpur) : I have given you notice. You have very kindly agreed for a discussion.

MR. SPEAKER : I am doing it.

श्री नारायण चौबे : अध्यक्ष महोदय, ओलम्पिक में एक भी पदक प्राप्त नहीं हुआ है।

अध्यक्ष महोदय : बैठिए आप।

(व्यवधान)

MR. SPEAKER : I will have to discuss. You will have to give a motion.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : It is not a matter for discussion or for taking action by the Government. It is to censure the Government. It is the primary responsibility of any civilised Government to maintain law and order.

SHRI SAIFUDDIN CHOUDHURY (Katwa) : India's dismal performance in Olympics is humiliating. It involves the question of selection and sending of Indian team for different events. Lot of bungling and unfair dealings are involved in it and it is a question for the younger generation of our country. This House should take note of it. It soould be discussed in the House. I have given notice under Rule 193 for a discussion.

MR. SPEAKER : It is coming in submissions on next week's business.

श्री मनीराम बागड़ी : अध्यक्ष महोदय, यह कम्युनल रायट बन जाएगा। इसको संभालना होगा।

अध्यक्ष महोदय : देखेंगे। आप कुछ दीजिए, उस पर विचार किया जाएगा। अब यहां पर एक मिनट में तो मैं कुछ नहीं कर पाऊंगा।

श्री मंगल राम प्रेमी। अध्यक्ष महोदय, मथुरा जनपद के भैंमा गांव में...

(*Interruptions*)**

अध्यक्ष महोदय : नाट अलाउड यह स्टेट सब्जेक्ट है।

I have not allowed him.

श्री रीतलाल प्रसाद वर्मा (कोडरमा) : अध्यक्ष महोदय, रांची में मजदूरों का आंदोलन चल रहा है और एक मजदूर नेता मारे गए हैं।

अध्यक्ष महोदय : नाट अलाउड, आप समझते क्यों नहीं हैं कि स्टेट गवर्नमेंट भी किसी चिड़िया का नाम है। यह कोई पुलिस स्टेशन तो नहीं है।

एक माननीय सदस्य : वह चिड़िया आजकल

**Not recorded.

कुछ कर नहीं रही है।

अध्यक्ष महोदय : नहीं कर रही है तो उसको हटा दीजिए।

(व्यवधान)

DR. SUBRAMANIAM SWAMY (Bombay North East) : Sir, the people of the city of Bombay have a long-standing demand that the name of the city be known throughout the world as Mumbai and not by its anglicized version, Bombay. The name of Madras State was changed to Tamil Nadu and recently Jullunder was respelt as Jalandhar. Earlier Cawnpore was re-written as Kanpur.

I also demand that in the United Nations, our country be known as Hindustan and not by its Greek version India. The Government should bring forth a resolution to this effect.

SHRI NARAYAN CHOUBEY (Midnapore) : The following items may be included in the next week's business :

(1) Ever-rising prices of essential commodities, consumer price index reaching new higher point with the passing of every day.

(2) The critical situation prevailing in the coal fields due to Government anti-labour and anti-democratic attitude.

SHRI RAJESH KUMAR SINGH (Firozabad) : The following item may be included in the next week's business :

The law and order situation in the country and particularly in Delhi.

DR. V. KULANDAIVELU (Chidambaram) : I request that the following item may be included in the next week's business :

Need and urgency of the hour is to ensure protection of the interests of the rural and poor strata of the society in the field of educational avenues.

None can refute that we have progressed in education, but the progress is at the expense of the poor and the rural section of the society.

The root cause for the disparity in the status of education among the affluent and the poor is the faulty approach in provision of education.

It has been argued that in order to maintain efficiency the criteria of marks and eligibility are followed to assess the intellectual calibre of candidates for admission to the professional courses like Medicine, Engineering, Agriculture, etc. In fact such an approach may appear to be convincing and rational but when we go into the matter in depth it will reveal its inherent weakness of ignoring the interests of the rural, poor and uninfluential strata of our society.

When the marks alone are taken into consideration, with rare exceptions, only those students who are equipped with facilities and opportunities would be able to secure more marks. Since there is no proven method to assess the intellectual level of an individual, it is highly risky to decide the eligibility by mere marks, which could be manipulated in these days, in the qualifying examinations and entrance tests.

In order to safeguard not only the interests of the rural and deprived strata but also to ensure equal and uniform distribution of education to the society, I urge upon the Union Government to do away with the systems of entrance examination and ensure a rationalistic, unbiased and autonomous interview system for selection to the professional courses forthwith.

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : अध्यक्ष जी, अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को समाविष्ट करने का सुझाव देता हूं :—

आज के कुछ विदेशी समाचार प्रसारणों में यह कहा गया है कि प्रधान मन्त्री श्रीमती इन्दिरा

[श्री अटल बिहारी वाजपेयी]

गांधी ने श्रीलंका के तमिलों की समस्या का समाधान निकालने के लिए अमेरिकी राष्ट्रपति श्री रीगन तथा ब्रिटिश प्रधानमन्त्री श्रीमती थ्रैचर की सहायता मांगी है और इस आशय के उन्हें पत्र लिखे हैं।

यदि यह समाचार सत्य है तो सरकार को सदन को विश्वास में लेकर यह स्पष्ट करना चाहिए कि भारत और श्रीलंका के बीच तमिलों की सुरक्षा के द्विपक्षीय मामले में इस भूखण्ड से बाहर के देशों, विशेषकर महाशक्तियों को हस्तक्षेप के लिए निमन्त्रित करना कहां तक उचित है ?

अभी तक श्रीलंका पर यह आरोप लगाया जाता था कि वह बड़ी शक्तियों को इस भूखण्ड में लाना चाहता है। आज के विदेशी समाचारों से, भारत की स्थिति और रवैये के बारे में जो भ्रम पैदा हो सकता है उसका निराकरण आवश्यक है।

श्री मनीराम बागड़ी (हिसार) : माननीय अध्यक्ष जी, अगले, सप्ताह की कार्यवाही सूची मे नीचे लिखे विषयों को जोड़ा जाए :

(1) भूतपूर्व फौजी पेंशनरों को जो मुसीबतें आ रही हैं और जो सहूलियतें उनको मिलनी चाहिएं, मिल नहीं रही हैं। उसके बारे में लोक सभा में बार-बार सवाल उठे और रक्षा मन्त्री ने एक कमेटी बना कर उनकी तकलीफों की जांच के लिए चण्डीगढ़ इत्यादि गये। लेकिन अभी तक कोई सहूलियत नहीं दी गई है। इसके ऊपर अगले सप्ताह की कार्यवाहियों में चर्चा की जाए और फौजियों को बसाने और काम देने, रोजगार देने का प्रबन्ध करें।

(2) हमारे देश में इतनी दरिद्रता है कि सबसे कम आमदनी वाले, जिसको गरीबी की रेखा के नीचे मानते हैं, उसकी औसत आमदनी एक रुपया रोज और देश के 18 सम्पन्न परिवारों की आमदनी 10 लाख रु० रोज तक है। यह अमीरी और गरीबी के अन्तर को मिटाना जरूरी है। अगर यह खाई इसी तरह पड़ी या बढ़ गई तो देश तबाह हो जाएगा। इसलिए जरूरी है कि आमदनी और खर्च पर रोक लगे। अगले सप्ताह में इस पर चर्चा हो।

12.20 hrs.

(MR. DEPUTY-SPEAKER *in the Chair*)

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Sir, I suggest that the following items may be included in the next week's business :

The lack of a comprehensive policy on iron ore exports has led to serious difficulties including the latest threat of South Korea, one of the major iron ore importers from the eastern sector, to suspend forthwith further imports from the Paradip Port on account of serious problem of siltation at the Paradip Port. And indications are that Japan is likely to follow suit. Government should take immediate measures to carry on dredging operations for preventing siltation at Paradip Port so that iron ore imports are not stopped.

श्री राम लाल राही (मिसरिख) : उपाध्यक्ष महोदय, दिनांक 13-8-84 से प्रारम्भ होने वाले सप्ताह की संसद की कार्यवाही में निम्नलिखित विषयों को शामिल किया जाए :—

(1) सरकार सवा तीन एकड़ से कम जोत की खेती को अलाभकर मानती है तथा ढ़ाई एकड़ से कम भूमि रखने वाले परिवार को भूमिहीन की श्रेणी में मानकर इतनी भूमि पर आश्रित परिवारों को खेतिहर मजदूरों की श्रेणी में रखा गया है। हमारे देश में भूमि वितरण में भूमिहीन लोगों को मात्र दो-दो बीघा तक जमीन दी गई है। पांच प्रतिशत परिवार भी एसे नहीं होंगे जिन्हें दो एकड़ अथवा उससे अधिक आवंटन में भूमि दी गई हो। स्पष्ट है कि ऐसे परिवार बेरोजगार तथा खेतिहर

मजदूर की श्रेणी तक ही सीमित रह गए हैं। हमारी सरकार से मांग है कि ऐसे परिवारों को जो खेतिहर मजदूर की श्रेणी में आते हैं अथवा बिल्कुल भूमिहीन बेरोजगार हैं, उनके परिवारों में से कम से कम एक व्यक्ति को किसी सरकारी/सहकारी संस्था अथवा विभाग अथवा प्रतिष्ठान में लगाने के लिए एक नीति बनाने पर सदन में विचार करने के लिए प्रस्ताव लाए और बेरोजगारी उन्मूलन की दिशा में प्रभावी कदम उठाने के लिए मार्गदर्शी सिद्धान्त बनाने पर विचार करे।

(2) उत्तर प्रदेश में लगभग 20 हजार नियुक्त तदर्थ माध्यमिक शिक्षकों की सेवाएं समाप्त कर दी गई हैं तथा कुछ की पदावनति कर दी गई है। यह तदर्थ नियुक्तियां उत्तर प्रदेश सरकार द्वारा माध्यमिक शिक्षा सेवा आयोग के गठन न कर पाने के कारण एक अध्यादेश के माध्यम से की गई और सेवा अवधि बढ़ती रही। आयोग गठन होने के बाद भी अभी तक शिक्षकों की नियुक्तियां नहीं हो पायी हैं। जुलाई से शिक्षा सत्र पुनः चालू हो गया है। शिक्षकों को हटाने से जहां वह बेरोजगार हो गए हैं और पदावनति से वेतनमानों पर कुप्रभाव पड़ा है, वहीं लगभग दस लाख माध्यमिक शिक्षा पढ़ने वाले छात्र कुप्रभावित हो रहे हैं। सरकार की दोषपूर्ण शिक्षा नीति तथा अस्थिर शिक्षकों की नियुक्ति नीति के कारण ही, जहां उत्तर प्रदेश के माध्यमिक तदर्थ शिक्षकों का भाग्य अधर में लटक गया है, वहीं छात्रों का भविष्य अंधकारमय हो गया है। हमारी मांग है कि वर्तमान सत्र के अगले सप्ताह में सदन की कार्यसूची में शिक्षा-नीति में विचार करने के लिए इस विषय को कार्यसूची में सम्मिलित किया जाए जिससे शिक्षण तथा शिक्षा-नीति प्रभावी बनाने के लिए कोई निष्कर्ष निकाला जा सके।

SHRI EDUARDO FALEIRO (Mormugao) : The following item may be included in the next week's Agenda :

There is reason to be deeply concerned with the state of sports and physical education in the country. With the brilliant exception of P.T. Usha who put up a superlative performance, our Olympic team could not make any mark. Government must give greater importance to development of sports in a scientific manner and physical education of our people than it has done so far. The Deputy Minister of Sports announced on July 23 last that the National Sports Policy would be tabled in the House. This should be done at an early date and I urge a full-fledged discussion on the National Sports Policy next week.

श्री सत्यनारायण जटिया (उज्जैन) : उपाध्यक्ष महोदय, अगले सप्ताह की कार्यसूची में संलग्न दी विषय सम्मिलित किए जाएं।

देश में दूरदर्शन केन्द्रों की स्थापना और विस्तार का कार्य जारी है। किन्तु मध्य प्रदेश के अनेक जिले दूरदर्शन प्रसारण से वंचित हैं। उज्जैन भी अब तक दूरदर्शन प्रसारण से वंचित है। इन्दौर का दूरदर्शन प्रसारण कम क्षमता का है जिसे उच्च क्षमता प्रसारण में परिवर्तित किया जाना है। उच्च क्षमता विस्तार से ही उज्जैन को प्रसारण प्राप्त होगा। उपयुक्त तो यह होगा कि उज्जैन में उच्च क्षमता का स्वतन्त्र दूरदर्शन प्रसारण केन्द्र स्थापित किया जाय। वर्तमान में उज्जैन में येन केन प्रकारेण इन्दौर से क्षीण प्रसारण प्राप्त होता है। ऐसी स्थिति में यह आवश्यक है कि उज्जैन को उपयुक्त दूरदर्शन प्रसारण से वंचित नहीं किया जाए।

देश के दूरदर्शन प्रसारण विस्तार कार्यक्रम के साथ ही साथ यह भी आवश्यक है कि वर्तमान अंग्रेजी प्रसारण के स्थान पर हिन्दी में प्रसारण की उपयुक्त प्रणाली स्थापित की जाए।

देश के समाचार पत्रों पत्रकारों को सुरक्षा दी जानी चाहिए। विगत समय भोपाल में पत्रकारों को आतंकित करने की कार्यवाही के उपरान्त इसी माह एक अगस्त को उज्जैन के दैनिक "अवन्तिका" समाचार पत्र के पत्रकार पर एक घटना के दौरान पुलिस ने आक्रामक कार्यवाही की जब कि उस घटना से उनका कोई सम्बन्ध नहीं था। अवन्तिका के पत्रकार को पुलिस के लोगों ने जानबूझकर

[श्री सत्यनारायण जटिया]

इसलिए पिटाई की कि वह पुलिस प्रशासन के बारे में अपने समाचार पत्र में वास्तविक घटनाओं को वैसा का वैसा ही प्रकाशित करते हैं जिसमें पुलिस की अनियमितताएं भी प्रकट होती हैं।

उक्त स्थिति अत्यन्त चिंताजनक है जिसकी ओर केन्द्र सरकार को ऐसी आतंकित करने वाली गतिविधि को नियन्त्रित करना चाहिए।

SHRI H.K.L. BHAGAT : Sir, I have listened to the points mentioned by all the hon. Members. It is really a question of availability of time. In any case I will bring it to the notice of the Business Advisory Committee.

12.28 hrs.

STATUTORY RESOLUTION RE : DISAPPROVAL OF CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMENDMENT) ORDINANCE AND CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMENDMENT) BILL

MR. DEPUTY-SPEAKER : Now the House will take up item Nos. 10 and 11 together. Dr. Subramaniam Swamy.

DR. SUBRAMANIAM SWAMY (Bombay North-East) : I beg to move :

> "That this House disapproves of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984 (Ordinance No. 8 of 1984) Promulgated by the President on the 13th July, 1984."

Sir, I have given a notice of Statutory Resolution to oppose the Ordinance because I do not accept the argument given by the government that this tightening of the COFEPOSA law would lead to any progress in handling the smuggling matters. The statement explaining the circumstances which had necessitated this immediate legislation by Ordinance states :

> "The provisions of the COFEPOSA Act, 1974, have had a deterrent effect and had been useful in combating smuggling activities. However, in view of the recent trends in smuggling activities, as indicated by the intelligence received,...."

I do not know where it had deterrent effect! In the last ten years of the functioning of COFEPOSA has smuggling actually gone down? Have they put an effective stop ? That is the question I want to know.

Sir, I find every time they bring a law of this kind, all that happens is that new opportunities are opened up and new loopholes are provided by which the smugglers whom they catch come out scot-free. I do not know how they organised themselves by this new Ordinance because the Bill says :

> "9 (1) Notwithstanding anything contained in this Act, any person (including a foreigner) in respect of whom an order of detention is made under this Act at any time before the 31st day of July, 1987, may be detained..."

This must be wrong. It must not be 1987. It must be 1977. How can it be 1987 ? This may be a loophole. Again the PIB release of the Government of India states :

> "That the maximum period of detention in such cases will be two years instead of normal period of one year."

In the Bill there is no reference at all to the detention period being extended from one year to two years.

I do not know what is happening in the Government. Today the PIB is putting out one release and in the Bill it is mentioned as 1987 which does not make any sense and they come forward and say that we want to